

# THE RAJASTHAN JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2026

(Act No. 4 of 2026)

(Received the assent of the Governor on the 24<sup>th</sup> day of March, 2026)

*An*

*Act*

*to amend certain enactments for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business.*

Be it enacted by the Rajasthan State Legislature in the Seventy-seventh Year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Rajasthan Jan Vishwas (Amendment of Provisions) Act, 2026.

(2) It shall be deemed to have come into force on and from 7<sup>th</sup> January, 2026.

**2. Amendment of certain enactments.-** The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.

**3. Savings.-** The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognized or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

**4. Repeal and savings.-** (1) The Rajasthan Jan Vishwas (Amendment of Provisions) Ordinance, 2025 (Ordinance No. 2 of 2025) is hereby repealed.

(2) Notwithstanding such repeal, all things done, actions taken or orders made under the said Ordinance shall be deemed to have been done, taken or made under this Act.

## THE SCHEDULE

(See section 2)

S. N.	Year	Act No.	Short Title	Amendments
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(1)	(2)	(3)	(4)	(5)
1.	1953	13	The Rajasthan Forest Act, 1953	<p>(1) In clause (3) of section 2, after the existing expression “an offence punishable” and before the existing expression “under this Act”, the expression “or liable to a penalty” shall be inserted.</p> <p>(2) In section 26,-</p> <p>(i) the existing clauses (a) and (b) of sub-section (1) shall be deleted;</p> <p>(ii) after the existing sub-section (1-A), the following new sub-section shall be inserted, namely:-</p> <p>“(1-B) Any person who in a reserved forest,-</p> <p>(a) trespasses or pastures cattle, or permits cattle to trespass shall be liable to penalty which may extend to five hundred rupees, in addition to such compensation for damage done to the forest as determined by a Forest-Officer empowered under section 68;</p> <p>(b) causes any damage by negligence in felling any tree or cutting or dragging any timber shall be liable to penalty which may extend to five thousand rupees, in addition to such compensation for damage done to the forest as determined by a Forest-Officer empowered under section 68.”.</p> <p>(3) In section 33,-</p> <p>(i) the existing clauses (b) and (c) of sub-section (1) shall be deleted;</p> <p>(ii) the existing clause (d) of sub-section (1-A) shall be deleted;</p> <p>(iii) after the existing sub-section (1-A), the following new sub-section shall be inserted, namely:-</p> <p>“(1-B) Any person who in a protected forest,-</p> <p>(a) leaves burning any fire kindled by him in the vicinity of any tree reserved under section 30, whether standing, fallen or felled, or closed portion of any protected forest, shall be liable to penalty which may extend to twenty-five thousand rupees, in addition to such</p>

				<p>compensation for damage done to the forest as determined by a Forest-Officer empowered under section 68;</p> <p>(b) fells any tree or drags any timber so as to damage any tree reserved as aforesaid, shall be liable to penalty which may extend to five thousand rupees, in addition to such compensation for damage done to the forest as determined by a Forest-Officer empowered under section 68.”.</p> <p>(4) In proviso to sub-section (2) of section 52, for the existing punctuation mark “.” appearing at the end, the punctuation mark “:” shall be substituted and after sub-section (2) so amended, the following new proviso shall be added, namely:-</p> <p>“Provided further that the forest offence in respect of which the seizure has been made under sub-section (1) may be compounded under section 68 of the Act, if it is established on record that person(s) committing the offence and the machinery, arms, tools, boats, cattle, vehicle, ropes, chains or any other article seized under sub-section (1) and the person who may have some interest in such property seized have not been involved in the commission of any forest offence under the Act prior to this offence.”.</p> <p>(5) In section 68,-</p> <p>(i) the existing heading shall be substituted by the following heading, namely:-</p> <p style="text-align: center;"><b>“68. Power to compound offences and impose penalties.-”;</b></p> <p>(ii) for the existing word “and” occurring in clause (a) of sub-section (1), the word “or” shall be substituted;</p> <p>(iii) after the clause (a) of sub-section (1) so amended, the following new clause shall be inserted, namely:-</p> <p>“(aa) to accept from any person a sum of money by way of penalty or compensation for violation of sub-section (1-B) of section 26 or sub-section (1-B) of section 33, and”.</p> <p>(6) The existing section 87 shall be deleted.</p>
2.	1955	3	The Rajasthan	For the existing section 86, the following shall be

			Tenancy Act, 1955	<p>substituted, namely:-</p> <p><b>“86. Penalties of unlawful removal.-</b>Whoever contravenes all or any of the provisions of section 83 or section 84 or any of the terms, conditions or restrictions of a licence granted thereunder shall be liable to a penalty which may be imposed by an Assistant Collector on an application or a report made to him-</p> <p>(a) in the case of a first contravention:</p> <p>(i) where a tree has been removed, to a penalty which may extend to one thousand rupees for each tree that has been removed; and</p> <p>(ii) in other case, to a penalty which may extend to one thousand rupees; and</p> <p>(b) in the case of a second or subsequent contravention, to a penalty which may extend to double the amount of penalty that can be imposed under clause (a), and any tree or timber thereof in respect of which such contravention shall have been committed may be forfeited to the State Government.”.</p>
3.	1956	26	The Rajasthan Regulation of Boating Act, 1956	<p>(1) In section 10, for the existing expression “if the licensee has been guilty of”, the expression “if it is found that the licensee has ever been penalised under section 14 for” shall be substituted.</p> <p>(2) In clause (f) of sub-section (1) of section 12, for the existing punctuation mark “.” appearing at the end, the words “; or” shall be substituted and after clause (f) so amended, the following new clause shall be inserted, namely:-</p> <p>“(g) imposition of any penalty under section 14 or compounding of contravention under section 14A.”.</p> <p>(3) For the existing section 14, the following shall be substituted, namely:-</p> <p><b>“14. Penalty.-</b> (1) Whoever commits or abets, or attempts to commit a contravention of any of the provisions of this Act, or charges any fares contrary to the provisions of any notification issued under section 13 for the time being in force, shall be liable to pay a penalty which may extend to fifty thousand rupees, as may be imposed by the authority prescribed in the rules.</p> <p>(2) The penalty imposed under sub-section (1) shall be recoverable as arrears of land revenue.”.</p>

				<p>(4) After section 14 so amended, the following new section shall be inserted, namely:-</p> <p><b>“14A. Compounding of contraventions.-</b></p> <p>(1) The authority may either before or after the institution of proceedings, compound any contravention under this section on payment of such sum, not exceeding the maximum amount of penalty imposable, as may be prescribed.</p> <p>(2) The manner of imposing penalty and compounding of contravention shall be such as may be prescribed.”.</p> <p>(5) In sub-section (2) of section 16,-</p> <p>(i) in clause (b), the existing word “and” appearing at the end, shall be deleted;</p> <p>(ii) in clause (c), for the existing punctuation mark “.” appearing at the end, the punctuation mark “;” shall be substituted and after clause (c) so amended, the following new clauses shall be inserted, namely:-</p> <p>“(d) the authority competent to impose administrative penalties or to compound contraventions;</p> <p>(e) the procedure for compounding and the amount payable; and</p> <p>(f) the classification of contraventions and the scale of penalties applicable thereto.”.</p>
4.	1958	48	The Rajasthan Warehouses Act, 1958	<p>(1) In sub-section (1) of section 29, after the existing expression “any orders passed under section 17” and before the existing expression “shall be made to such authority”, the expression “or any order passed under section 32 imposing penalty” shall be inserted.</p> <p>(2) For the existing section 32, the following shall be substituted, namely:-</p> <p><b>“32. Penalty and procedure.-</b> (1) Whoever-</p> <p>(a) acts, or holds himself out, as a licensed warehouseman without having obtained a licence under this Act; or</p> <p>(b) knowingly contravenes or fails to comply with any of the provisions or requirements of this Act or the rules made thereunder, shall be liable to a penalty which may extend to fifty thousand rupees, as may be imposed by the prescribed authority after giving a reasonable opportunity of being heard.</p> <p>(2) Where a contravention under sub-section</p>

				(1) is committed by a company or an association or a body of persons, whether incorporated or not, the person responsible for the conduct of its business shall be deemed to be liable to the penalty unless such person proves that the such contravention was committed without his knowledge or despite due diligence.”.
5.	1961	25	The Rajasthan State Aid to Industries Act, 1961	<p>(1) In section 6, the existing sub-section (4), shall be substituted by the following, namely:-</p> <p>“(4) If any person-</p> <p>(a) fails, without sufficient cause, to comply with an order issued under sub-section (1); or</p> <p>(b) knowingly discloses or allows to be disclosed any information in contravention of sub-section (3),</p> <p>he shall be liable to a monetary penalty which may extend to fifty thousand rupees, as may be imposed by the competent authority authorised by the State Government:</p> <p>Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard.”.</p> <p>(2) After the existing section 8, the following new section 9 shall be added, namely:-</p> <p><b>“9. Act to be in addition to any other law.-</b></p> <p>The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.”.</p>
6.	1962	12	The Rajasthan Electricity (Duty) Act, 1962	<p>(1) In section 9,-</p> <p>(i) in sub-section (1), for the existing expression “,on conviction before a Magistrate, to a fine not exceeding two hundred rupees:”, the expression “to a penalty not exceeding five hundred rupees.” shall be substituted;</p> <p>(ii) in sub-section (1), the existing proviso shall be deleted;</p> <p>(iii) in sub-section (2), for the existing expression “, on conviction before a Magistrate, to a fine not exceeding Rs. 1000/-.”, the expression “to a penalty not exceeding two thousand rupees.” shall be substituted;</p> <p>(iv) in sub-section (2), the existing proviso shall be deleted;</p> <p>(v) after the existing sub-section (2) so amended, the following new sub-sections shall be added,</p>

				<p>namely:-</p> <p>“(3) Where any contravention as specified in sub-section (1) and (2) is committed by a company, every officer who at the time of commission of such contravention was in charge of and was responsible to the company for the conduct of the business of the company, as well as the company shall be deemed to be responsible for commission of such contravention and shall be liable to be proceeded against and punished accordingly:</p> <p>Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the contravention was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.</p> <p>(4) Notwithstanding anything contained in sub-section (3), where any contravention specified in sub-section (1) and (2) has been committed by a company and it is proved that the contravention has been committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be responsible of that contravention and shall be liable to be proceeded against and punished accordingly.</p> <p><b>Explanation.-</b> For the purpose of sub-sections (3) and (4),-</p> <p>(a) “company” means a body corporate and includes a firm or other association of individuals; and</p> <p>(b) “director” in relation to a firm means a partner in the firm.</p> <p>(5) Penalty under this section may be imposed by the Commissioner or any officer authorised in this behalf by the State Government.</p> <p>(6) No penalty under this section shall be imposed unless a reasonable opportunity of being heard is afforded to the person concerned.”.</p>
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				(2) The existing section 9A shall be deleted.
7.	1964	1	The Rajasthan Money Lenders Act, 1963	<p>(1) For the existing section 40, the following shall be substituted, namely:-</p> <p><b>“40. Penalty for contravention of section 5, sub-sections (1), (2), (3) of section 22, sections 23, 30 and 37.-</b> Whoever fails to comply with, or acts in contravention of, any provision contained in section 5, sub-sections (1), (2), (3) of section 22, sections 23, 30 and 37 shall be liable-</p> <p>(a) for the first contravention, to a penalty which may extend to twenty-five thousand rupees, subject to rules as may be prescribed,</p> <p>(b) for the second or subsequent contravention, to a penalty which may extend to fifty thousand rupees, subject to rules as may be prescribed.”.</p> <p>(2) The existing section 42 shall be substituted by the following, namely:-</p> <p><b>“42. Cognizance of certain offence.-</b>No court shall take cognizance of an offence under this Act except on a complaint made by the Registrar.”.</p> <p>(3) In section 43,-</p> <p>(i) in the existing second column of the table of sub-section (1), the figure “40” wherever occurred, shall be deleted;</p> <p>(ii) the existing sub-section (2) shall be substituted by the following, namely:-</p> <p>“(2) The Registrar may, either before or after the institution of proceedings for the offence punishable under sub-section (4) or sub-section (5) of section 22, section 29, section 38 and section 39, accept amount from any person charged with such offence by way of composition of the offence committed.”.</p>
8.	1992	19	The Rajasthan Non-Government Educational Institutions Act, 1989	<p>The existing section 34, shall be substituted by the following, namely:-</p> <p><b>“34. Penalty for failure to discharge duties of Secretary.-</b> (1) Where any person fails to comply with the provisions of sub-section (3) of section 9 or section 12 or, where such failure is committed by an association, every member of the managing committee responsible for such failure, shall be liable to pay an administrative penalty which may extend to two lakh rupees:</p>

				<p>Provided that such member of the managing committee, who has not participated in it or, who has not agreed upon such decision, shall not be liable to any penalty under this section.</p> <p>(2) The penalties under this section shall be imposed by the Competent Authority after giving the person or association a reasonable opportunity of being heard.”.</p>
9.	1998	14	The Rajasthan Stamp Act, 1998	<p>(1) The existing title of CHAPTER VII “<b>Criminal Offences and Procedure</b>”, shall be substituted by the following, namely:-  <b>“Penalty, Criminal Offences and Procedure”</b>.</p> <p>(2) In section 73,-</p> <p>(i) in sub-section (1), for the existing expression “shall for every such offence be punishable with fine which may extend to five thousand rupees”, the expression “shall for every such violation be liable for penalty which may extend to five thousand rupees” shall be substituted;</p> <p>(ii) in sub-section (2), for the existing expression “shall be punishable with fine which may extend to five thousand rupees.”, the expression “shall be liable for penalty which may extend to five thousand rupees.” shall be substituted.</p> <p>(3) In section 74, for the existing expression “shall be punished with fine which may extend to one thousand rupees.”, the expression “shall be liable for penalty which may extend to one thousand rupees.” shall be substituted.</p> <p>(4) In section 78, for the existing expression “shall be punishable with fine which may extend to two thousand rupees.”, the expression “shall be liable for penalty which may extend to two thousand rupees.” shall be substituted.</p> <p>(5) In section 79, for the existing expression “shall be punishable with fine which may extend to one thousand rupees”, the expression “shall be liable for penalty which may extend to one thousand rupees” shall be substituted.</p> <p>(6) The existing section 81 shall be substituted by the following, namely:-  <b>“81. Penalty for breach of provisions of section 85.-</b> Any person who commits a breach of the provisions of section 85 shall be liable for</p>

				<p>penalty as under,-</p> <ul style="list-style-type: none"> <li>(i) for a first breach with penalty which may extend to five hundred rupees;</li> <li>(ii) for a second breach with penalty which may extend to one thousand rupees, but which shall not be less than two hundred rupees; and</li> <li>(iii) for a third and subsequent breach with penalty which may extend to two thousand rupees.”.</li> </ul> <p>(7) In section 82, for the existing expression “shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both.”, the expression “shall be liable for penalty which may extend to five thousand rupees.” shall be substituted.</p> <p>(8) In section 83,-</p> <ul style="list-style-type: none"> <li>(i) the existing heading “<b>83. Institution and conduct of prosecutions.-</b>” shall be substituted by the following, namely:-  <b>“83. Imposition of Penalty, Institution and conduct of prosecutions.-”</b>;</li> <li>(ii) after the existing sub-section (3), the following new sub-section (4) shall be added, namely:-  “(4) No penalty under Chapter VII shall be imposed by an officer not below the rank of Collector.”.</li> </ul> <p>(9) In sub-section (1) of section 87, for the existing expression “the fines, which shall in no case exceed five thousand rupees,” the expression “the fines or penalties which shall in no case exceed five thousand rupees except as otherwise provided in the Act,” shall be substituted.</p>
10.	2009	18	The Rajasthan Municipalities Act, 2009	<p>(1) In sub-section (2) of section 126, for the existing expression “upon conviction to a fine, which may extend to one thousand rupees.”, the expression “to a penalty which may extend to one thousand rupees.” shall be substituted.</p> <p>(2) In section 169,-</p> <ul style="list-style-type: none"> <li>(i) in sub-section (2), for the existing expression “, on conviction, be punished with fine which may extend to five thousand rupees, and when the non-compliance is a continuing one, with a further fine which may extend to five hundred rupees for every</li> </ul>

				<p>day after the date of the service of the notice during which the non-compliance has continued or continues.”, the expression “be liable to a penalty which may extend to five thousand rupees, and when the non-compliance is a continuing one, with a further penalty which may extend to five hundred rupees for every day after the date of the service of the notice during which the non-compliance has continued or continues.” shall be substituted;</p> <p>(ii) in sub-section (4), for the existing expression “, on conviction, be punishable with fine which may extend to five thousand rupees and in case of continuing offence, with a further fine which may extend to two hundred rupees for every day during which such offence continues after the conviction for the first commission of the offence.”, the expression “be liable to a penalty which may extend to five thousand rupees and in case such act continues, with a further penalty which may extend to two hundred rupees for every day during which such act continues.” shall be substituted.</p> <p>(3) In sub-section (5) of section 171, for the existing expression “, on conviction, be punished with fine which may extend to five thousand rupees, and when the non-compliance is a continuing one, with a further fine which may extend to two hundred rupees for every day after the date of the service of the notice during which the non-compliance has continued or continues.”, the expression “be liable to a penalty which may extend to five thousand rupees, and when the non-compliance is a continuing one, with a further penalty which may extend to two hundred rupees for every day after the date of the service of the notice during which the non-compliance has continued or continues.” shall be substituted.</p> <p>(4) In sub-section (4) of section 183, for the existing expression “punishable on conviction with fine which shall not be less than two thousand rupees but which may extend to five thousand rupees”, the expression “liable to a penalty which shall not be less than two thousand rupees but which may extend to five thousand rupees” shall be substituted.</p>
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				<p>(5) In sub-section (2) of section 189, for the existing expression “punished with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees and with a further fine which shall not be less than fifty rupees but which may extend to one hundred rupees for every day or, night, as the case may be, on which such contravention continues after the date of the first conviction.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees and with a further penalty which shall not be less than fifty rupees but which may extend to one hundred rupees for every day or, night, as the case may be, on which such contravention continues.” shall be substituted.</p> <p>(6) In clause (b) of sub-section (9) of section 194, for the existing expression “, on conviction by a competent Court, be punished with fine which shall not be less than thirty thousand rupees but which may extend to fifty thousand rupees and in case of a continuing contravention, with fine of five hundred rupees for each day of contravention, till such contravention continues.”, the expression “be liable to a penalty which shall not be less than thirty thousand rupees but which may extend to fifty thousand rupees and in case of a continuing contravention, with penalty of five hundred rupees for each day of contravention, till such contravention continues.” shall be substituted.</p> <p>(7) In sub-section (2) of section 196, for the existing expression “punishable with fine which may extend to fifty thousand rupees.”, the expression “liable to a penalty which may extend to fifty thousand rupees.” shall be substituted.</p> <p>(8) In sub-section (2) of section 197, for the existing expression “punished with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees and with further fine which shall not be less than fifty rupees but which may extend to one hundred rupees for every day or night, as the case may be, on which such contravention continues after the date of the first conviction.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees and with further penalty which shall not be less than fifty rupees but which may extend to one hundred rupees for every</p>
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				<p>day or night, as the case may be, on which such contravention continues after the date of the first contravention penalised.” shall be substituted.</p> <p>(9) In sub-section (4) of section 202, for the existing expression “, on conviction, be punished with a fine which shall not be less than two thousand rupees but which may extend to five thousand rupees.”, the expression “be liable to a penalty which shall not be less than two thousand rupees but which may extend to five thousand rupees.” shall be substituted.</p> <p>(10) In sub-section (4) of section 209, for the existing expression “punished, on conviction, with fine which shall not be less than ten thousand rupees but which may extend to twenty thousand rupees in case of non-compliance of the orders or directions of the Chief Municipal Officer.”, the expression “liable to a penalty which shall not be less than ten thousand rupees but which may extend to twenty thousand rupees in case of non-compliance of the orders or directions of the Chief Municipal Officer.” shall be substituted.</p> <p>(11) In section 254, for the existing expression “on conviction to fine which shall not be less than one thousand rupees but which may extend to two thousand rupees and in the case of a continuing breach to a further fine which shall not be less than fifty rupees but which may extend to one hundred rupees for every day after the date of the first conviction during which the offender is proved to have persisted in the commission of the offence.”, the expression “to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees and in the case of a continuing breach to a further penalty which shall not be less than fifty rupees but which may extend to one hundred rupees for every day after the date of the contravention for which he has been penalised.” shall be substituted.</p> <p>(12) In section 259, for the existing expression “punishable with fine which shall not be less than five thousand.”, the expression “liable to a penalty which shall not be less than five thousand rupees.” shall be substituted.</p> <p>(13) In sub-section (1) of section 260, for the existing expression “punished with fine which shall not be less than one thousand rupees but which may</p>
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				<p>extend to two thousand rupees and with further fine which shall not be less than fifty rupees but which may extend to one hundred rupees for every day on which the failure to comply with the said notice is continued after the date of the first conviction.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees and with further penalty which shall not be less than fifty rupees but which may extend to one hundred rupees for every day on which the failure to comply with the said notice is continued after the date of first failure penalised.” shall be substituted.</p> <p>(14) In clause (b) of section 262, for the existing expression “punished with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees.”, shall be substituted.</p> <p>(15) In section 266, for the existing expression “punishable with fine which shall not be less than one hundred rupees but which may extend to five hundred rupees.”, the expression “liable to a penalty which shall not be less than one hundred rupees but which may extend to five hundred rupees.” shall be substituted.</p> <p>(16) In sub-section (2) of section 267, for the existing expression “punishable with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees.” shall be substituted.</p> <p>(17) In sub-section (2) of section 268, for the existing expression “punished with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees, and upon any subsequent conviction, which shall not be less than two thousand rupees but which may extend to five thousand rupees:”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees, and if after the imposition of the penalty the same person does any act in contravention of aforementioned directions, he shall be liable to a penalty which shall not be less than</p>
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				<p>two thousand rupees but which may extend to five thousand rupees.” shall be substituted.</p> <p>(18) In sub-section (4) of section 278, for the existing expression “punishable with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees” shall be substituted.</p> <p>(19) In sub-section (5) of section 280, for the existing expression “punishable with fine which shall not be less than one thousand rupees but which may extend to two thousand rupees.”, the expression “liable to a penalty which shall not be less than one thousand rupees but which may extend to two thousand rupees.” shall be substituted.</p> <p>(20) In section 291, for the existing expression “on conviction to fine which shall not be less than two thousand rupees but which may extend to five thousand rupees.”, the expression “to a penalty which shall not be less than two thousand rupees but which may extend to five thousand rupees.” shall be substituted.</p>
11.	2018	24	The Jaipur Water Supply and Sewerage Board Act, 2018	<p>(1) In sub-section (4) of section 59, for the existing expression “on conviction be punished with, simple imprisonment which shall not be less than one month but which may extend to one year or a daily fine of rupees one thousand per day or maximum of rupees ten thousand.”, the expression “be liable to a penalty which shall not be less than rupees one thousand per day or maximum of rupees ten thousand.” shall be substituted.</p> <p>(2) In section 60, for the existing expression “on conviction be punished with simple imprisonment which shall not be less than one month but which may extend to one year or with a daily fine of rupees two hundred per day upto a maximum of rupees one thousand.”, the expression “be liable to a penalty which shall not be less than rupees two hundred per day upto a maximum of rupees one thousand.”, shall be substituted.</p> <p>(3) In section 61, for the existing expression “on conviction, be punished with simple imprisonment which shall not be less than one month but which may extend to one year or with a daily fine of rupees one thousand per day upto a maximum of rupees ten</p>

				<p>thousand.”, the expression “be liable to a penalty which shall not be less than rupees one thousand per day upto a maximum of rupees ten thousand.” shall be substituted.</p> <p>(4) In section 62, for the existing expression “on conviction be punished with, simple imprisonment which shall not be less than one month but which may extend to one year or with a daily fine of rupees one thousand per day upto a maximum of rupees ten thousand.”, the expression “be liable to a penalty which shall not be less than rupees one thousand per day upto a maximum of rupees ten thousand.” shall be substituted.</p> <p>(5) In section 63, for the existing expression “on conviction be punished with, simple imprisonment which shall not be less than one month but which may extend to one year or with a daily fine of rupees two hundred per day upto a maximum of rupees one thousand.”, the expression “be liable to a penalty which shall not be less than rupees two hundred per day upto a maximum of rupees one thousand.” shall be substituted.</p> <p>(6) In section 64, for the existing expression “on conviction be punished with simple imprisonment which shall not be less than one month but which may extend to one year or with a daily fine of rupees two hundred per day upto a maximum of rupees one thousand.”, the expression “be liable to a penalty which shall not be less than rupees two hundred per day upto a maximum of rupees one thousand.” shall be substituted.</p> <p>(7) In section 66, for the existing expression “on conviction be punished with simple imprisonment which shall not be less than one month but which may extend to one year or upto a maximum fine of rupees ten thousand.”, the expression “be liable to a penalty which may extend upto a maximum of rupees ten thousand.” shall be substituted.</p> <p>(8) For the existing section 69, the following shall be substituted, namely:-</p> <p><b>“69. General provision for penalty.–</b> (1) Whoever contravenes any of the provisions of this Act or the rules and regulations made thereunder, for which no specific penalty is provided for, shall be liable,-</p> <p>(a) for the first contravention, for a penalty</p>
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				<p>which may extend upto a maximum of five thousand rupees; and</p> <p>(b) for a second or any subsequent contravention, for a penalty which shall not be less than ten thousand rupees but which may extend upto one lakh rupees.</p> <p>(2) The power to impose penalties under this section and under sections 59, 60, 61, 62, 63, 64 and 66 shall vest in such officer as may be designated by the State Government, by notification in the Official Gazette.”.</p>
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राघवेन्द्र काछवाल,  
**Principal Secretary to the Government.**